

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 239 of 1995

DATE OF ORDER: 27th October, 1997

BETWEEN:

MANDRIGA SRINIVASULU

.. APPLICANT

AND

Union of India represented by:

1. The Superintendent of Post Offices,
Nandyal Division, Nandyal,
2. Mr. M. Brahmeswar Reddy, BPM (Provisional),
Chandravaram BO, a/w Donakonda RS PO. .. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. KSR ANJANEYULU

COUNSEL FOR THE RESPONDENTS: Mr. K. BHASKAR RAO, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI B. S. JAI PARAMESHWAR,
MEMBER (JUDL.))

Heard Mr. D. Subramanyam for Mr. KSR Anjaneyulu, learned counsel for the applicant and Mr. K. Bhaskar Rao, learned standing counsel for the respondents.

2. The Post of Branch Post Master, Chandavaram BO a/w Donakonda R.S. became vacant consequent upon the death of a regular incumbent. Mr.M.Brahmeswara Reddy was appointed on provisional basis. A notification was issued in the letter No.B6/BPM/Chandavaram dated 18.1.94 fixing the last date for receipt of applications as 14.2.94 ~~was issued~~. In the meanwhile, Mr.Brahmeswara Reddy had filed OA (No.147/94) before this Tribunal. In that OA, an interim order dated 11.2.94 was passed directing the respondents not to make appointment to the post of BPM, Chandavaram until further ^{hence} orders and the selection of the BPM was kept pending.

3. It is now submitted by the learned counsel for the applicant that when he approached the respondent-authorities to process the selection for which the notification was issued on 18.1.94, the respondents informed him that the selection cannot be processed in view of the interim order dated 11.2.94 in OA 147/94. Hence they advised him to wait for the disposal of the OA 147/94.

4. Now it is brought to our notice by the learned counsel for the applicant that the OA 147/94 had already been disposed of by the order dated 10.1.97. As per that order, the CPMG, A.P.Circle should examine the case of the applicant in OA 147/94 and take a suitable decision. He further submitted that no action has been taken by the CPMG to comply with the direction given in OA 147/94.

5. It is not clear whether any decision has been taken by the CPMG as per the direction given in OA 147/94. It may be possible that a decision could have been taken by

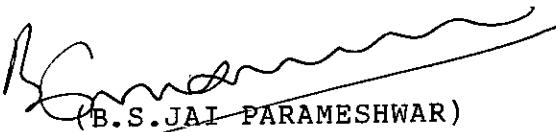
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now. In view of the above, the following direction is given in this OA:-

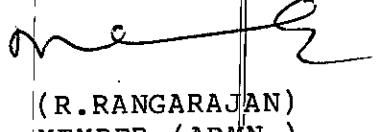
If the CPMG had already taken a suitable decision in compliance with the direction given in OA 147/94, then the selection initiated in pursuance of the notification dated 18.1.94 should be finalised on the basis of the decision taken in compliance with the direction given in OA 147/94. If no decision has been taken in compliance with the direction given in OA 147/94, then the CPMG should take a final decision within a period of 45 days from the date of receipt of a copy of this judgement and on that basis the selection in pursuance of the notification dated 18.1.94 should be processed expeditiously.

6. The information in regard to the processing of the selection proceedings initiated in pursuance of the notification dated 18.1.94 has to be advised to the applicant in due course.

7. The OA is ordered accordingly. No order as to costs.

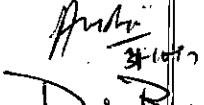

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

27.10.97


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 27th October, 1997
Dictated in the open court.

vsn


D.R.

OA.239/95

1. The Superintendent of Post Offices, Nandyal Division, Nandyal.
2. One copy to Mr. KSR, Anjaneyulu, Advocate, CAT., Hyd.
3. One copy to Mr. K. Bhaskar Rao, Addl. CGSC., CAT., Hyd.
4. One copy to BSJP M(J), CAT., Hyd.
5. One duplicate copy.
6. one copy D.R.(A), CAT., Hyd.

srr

7/11/97 (6)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 27-10-97

ORDER/JUDGMENT

M.A/R.A/C.A NO.

in
O.A.NO. 239/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

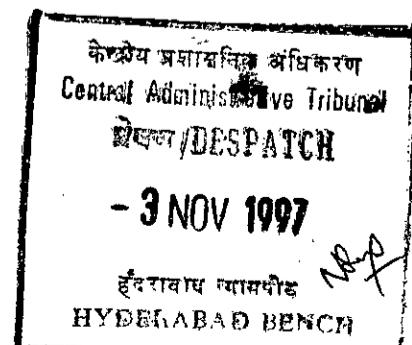
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



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